

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd. and
Bharti Airtel Ltd.

..... Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 29.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

Presents

For the Petitioner:

Mr. Sanjeev Puri, Sr. Adv.
Mr. Kamal Shankar, Mr. Abhinav Aswin,
Mr. Pradyumna Sharma & Mr. Atul N., Advs.

For the Respondent(s):

ORDER

Arguments heard. Order reserved.

—Sd—

(M.M. KUMAR)
PRESIDENT

—Sd—

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

29.08.2018
Ritu Sharma